## NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

## Company Appeal (AT) No. 102 of 2019

#### **IN THE MATTER OF:**

Spectrum Power Generation Ltd. & Ors.

Versus

Kishan Rao & Ors.

### Present: -

For Appellant: Ms. Anwesha Padhi, Mr. Sarthak Gaur, Mr. Sumit Goel and Mr. Raghave Bansal, Advocates.

For Respondent: Mr. Krishna Dev J. and Ms. Sumedha Chadha, Advocates.

## <u>WITH</u>

# Company Appeal (AT) No. 137 of 2019

### IN THE MATTER OF:

M. Kishan Rao & Ors.

Versus

Spectrum Power Generation Ltd. & Ors. ....Respondents

<u>Present</u>: -For Appellant: For Respondent: Mr. Sidhartha Barua, Advocate for R- 5,6&7. Mr. Sarthak Gaur, Ms. Anwesha Padhi, Mr. Raghave Bansal and Mr. Sumit Goel, Advocates for R-1,26,32,33&34.

# <u>ORDER</u> (Virtual Mode)

**19.04.2021** From the perusal of the order dated 22.02.2021 it appears that this Bench had directed the Registry to give a fresh note as to whether all

43 Respondents have appeared and filed their Reply Affidavit.

2. From the perusal of the office note dated 16.04.2021 it appears that office note only says that Reply Affidavit filed on behalf of Respondent No. 1-10 on 14.05.2019.

...Appellants

...Respondents

...Appellants

3. Registry has not complied with the direction given by this Bench under order dated 22.02.2021 and not given complete note as to whether all 43 Respondents have appeared in this Appeal and filed their Reply Affidavit.

Registry is directed to give again a fresh note on the earlier direction.
List these Appeals 'For Hearing' on 24<sup>th</sup> May, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [V.P. Singh] Member (Technical)

R.N./R.R./